

ITEM NO.32

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 426/2022

PHOOL CHANDRA YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R.)

WITH

Cr1.A. No. 926/2022 (II)

(IA No.81346/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT and IA No.81348/2022-EXEMPTION FROM FILING O.T. and IA
 No.81347/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 20-09-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Prawal Chaturvedi, Adv.
 Mr. C. Aravind, Adv.
 Mr. Romll Pathak, Adv.
 Dr. Ashwani Bhardwaj, AOR

Mr. Pashupathi Nath Razdan, AOR
 Mr. Astik Gupta, Adv.
 Mr. Praka Srivastav, Adv.
 Ms. Ruchi Gupta, Adv.

For Respondent(s)

Mr. Shashank Shekhar Singh, AOR

Mr. Adarsh Upadhyay, AOR
 Mr. Aman Pathak, Adv.
 Mr. Ankit Tiwari, Adv.

UPON hearing the counsel through Video Conference, the
 Court made the following

O R D E R

Cr1.A. No. 426/2022

Sole respondent is duly represented.

Records have been received.

Ld. Counsel Mr. Adarsh Upadhyay submits that there is change in the name of Ld. Counsel for sole respondent and he has already filed the vakalatnama on behalf of sole respondent but his name has not been generated in the cause list. Office shall rectify the database accordingly.

Ld. Counsel seeks and is given four weeks time to file counter affidavit.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court, under the rules.

Ld. Counsel for appellant has on 19.9.2022 e-mail a letter dated 19.9.2022 regarding the withdrawal of the M.A. Diary No. 8629/2022. The same is permitted to be withdrawn.

Cr1.A. No. 926/2022

Sole respondent is duly represented.

Records have been received.

Ld. Counsel Mr. Adarsh Upadhyay submits that there is change in the name of Ld. Counsel for sole respondent. He seeks and is granted four weeks time to file vakalatnama and counter affidavit on behalf of sole respondent.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matter before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar

MG